

ITEM NO.28

COURT NO.3

SECTION XVI-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CONMT.PET.(C) No. 690/2019 in T.P.(CrI.) No. 358/2015

JANAK BHALLA & ANR.

Petitioner(s)

VERSUS

SUSHMA BHALLA

Respondent(s)

Date : 16-12-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE HIMA KOHLI
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mr. Abhay Kaushik, Adv.
Ms. Himani Babbar, Adv.

Ms. Sonam Gupta, AOR

Ms. Jaspreet Gogia, AOR

For Respondent(s) Mr. Yash Anand, Adv.
Mr. Pawan Kumar Sharma, Adv.
Ms. Ravi Preet, Adv.
Ms. Lakshita, Adv.
Ms. Rajkumari Banju, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. The contempt petition has been filed by the parents-in-law against their daughter-in-law, stating *inter-alia* that she is not cooperating with them in discharging the obligations undertaken by the parties, as recorded in the Settlement Agreement dated 23.02.2017.

2. It is stated by learned counsel for the petitioners that the husband of the petitioner No.1 (petitioner No.2) has expired

after filing of the contempt petition. He submits that the parties had agreed that the subject properties would be disposed of on or before 23.11.2017 and the sale proceeds divided in the manner recorded in the agreement but due to non cooperation on the part of the respondent/daughter-in-law, the properties could not be sold till date.

3. The aforesaid submission is, however, disputed by learned counsel for the respondent/daughter-in-law, who submits that it was for the petitioners to find a suitable buyer in respect of the subject premises and the respondent has not hindered them in any manner.

4. In our opinion, it is imperative from the learned counsel for the parties to sit across the table along with their respective parties and resolve the matter amicably so that the Settlement Agreement can be given effect to at the earliest. Both the parties are agreeable to the said suggestion.

5. Accordingly, list the matter on 20th January, 2023.

(NEELAM GULATI)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
COURT MASTER (NSH)